

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4661
ANSWERED ON:25.04.2000
NATIONAL HUMAN RIGHTS COMMISSION
NIVEDITA MANE

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Human Rights Commission of India has submitted report to the Union Government on the brutalities on human beings at the hands of Police Authorities etc;
- (b) if so, whether the Government have directed the Departments to pay damages to the victims in a sizeable number; and
- (c) the number of cases in which the officials have been punished as per directions/ recommendations of the N.H.R.C. during the last three years?

Answer

MINISTRY OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI CH. VIDYASAGAR RAO)

- (a) The National Human Rights Commission has been high-lighting the instances of brutalities committed on human beings at the hands of Police authorities as and when the same came to its notice.
- (b) & (c): `Police` and `Public Order` are State subjects as listed in List II of the Seventh Schedule of the Constitution. As per the laid down procedure of the National Human Rights Commission, recommendations of the Commission are directly addressed to the concerned State Governments. In the last three years i.e. from 1.1.97 to 31.12.99, the NHRC has recommended prosecution/disciplinary action against errant officials in 105 cases. These recommendations are generally accepted by the concerned authorities and are implemented after following due processes as prescribed in the concerned Acts and Rules.